

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.12/MP/2019

Subject : Petition under Sections 79(1)(c), 79(1)(f), 79(1)(k) and other applicable provisions of the Electricity Act, 2003 in connection with the disputes and differences arising due to breach of Power Purchase Agreement dated 8.8.2005 entered between it and Nuclear Power Corporation of India Limited.

Petitioner : MPPMCL

Respondents : NPCIL & 9 ors.

Date of Hearing : **9.2.2022**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri P.C. Sen, Senior Advocate, MPPMCL
Shri Ravi Sharma, Advocate, MPPMCL
Shri Anindya Khare, MPPMCL
Ms. Aishwarya Bhati, ASG for NPCIL
Ms. Ameyavikrama Thanvi, Advocate, NPCIL
Shri A.P. Singh, Advocate, NPCIL
Ms. Akanksha Das, Advocate, NPCIL
Ms. S. Usha, WRLDC
Shri Alok Kumar Mishra, WRLDC
Shri Aditya Das, WRLDC

Record of Proceedings

Case was called out for virtual hearing.

2. Heard the rejoinder submissions of the learned Senior counsel for the Petitioner, MPPMCL. At the request of the Senior counsel, time to file short submissions was permitted till 15.2.2022.

3. Subject to the above, order in the Petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

